

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 5/MP/2014**

Subject : Petition under section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of inter-State transmission charges and losses) Regulations, 2010 and Regulations 110, 111, 112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 13.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Electricity Department Govt. of Goa

Respondent : M/s Power Grid Corporation of India Limited and others

Parties present : Shri Amit Kapoor, Advocate for petitioner

**Record of Proceedings**

Learned counsel for the petitioner submitted that despite the service of notice vide affidavit dated 21.2.2014, no reply has been filed by the respondents except SRPC. Learned counsel for the petitioner requested the Commission to direct the respondents to their replies to the petition.

2. No one was appeared on behalf of the respondents despite notices. The Commission observed that no request for filing of reply to the petition would be entertained in future.
3. The Commission directed the respondents to file their replies by 30.5.2014, with an advance copy to the petitioner, who may file its rejoinder if any, on or before 13.6.2014.
4. The Commission directed to list this petition for final hearing on 26.6.2014.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**